

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-102

Appeal No - 783/252/ND/2019

IN THE MATTER OF:

Income Tax Officer, Ward 26 (4)

Vs.

ROC (M/s Vishala Export Pvt Ltd)

....Applicant

....Respondent

SECTION

Under Section 252

Order delivered on 23.10.2019

CORAM:

JUSTICE SHRI R.D. KHARE (Retd.)

HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Ms. Bhawna Singh Adv.

For the Respondent

: Mrs. Sweety Khattar Kumar, Ld. ARoC

ORDER

Learned Counsel for the Income Tax has put in appearance and states that notice were issued to respondent number 2 to 4 but the same was returned with the statement "insufficient address". Notice may be done through affixation / publication. Put up on 08.01.2020

sd/-

(SUMITA PURKAYASTHA)
MEMBER (T)

sd/-

(JUSTICE SHRI R.D. KHARE)
MEMBER (J)